GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1775 ANSWERED ON:10.08.2011 AIR SERVICE OPERATORS Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the operators providing aeronautical, aeronautical cargo and other facilities besides Delhi International Airport Limited (DIAL) service operator at Indira Gandhi International Airport in Delhi;

(b) whether these operators share their revenues with Airport Authority of India or DIAL;

(c) if so, whether at the time of privatisation of this airport, DIAL provided to extend all services and against it subsequently other operators were also hired to provide these services;

(d) whether the Government has received any complaints for not providing civil amenities on time; and

(e) if so, the action taken/being taken in this regard by the Government on DIAL during each of the last three years and the current year?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a): The details of the operators providing aeronautical,aeronautical cargo and other facilities are as under: (i) Ground Handling Agencies- (a) Cambata Aviation (P) Ltd.,(b) Bird Worldwide Flight Services India (P) Ltd. (c) Celebi Delhi Terminal Management India (P) Ltd., (d) Air India Sats;

(ii)Fueling Agencies- (a) Indian Oil SkyTanking, (b) Bharat Star Services (P) Ltd., (c)Indian Oil Limited, (d) Bharat Petroleum Corporation, (d) Hindustan Petroleum Corporation Limited; (iii)Aeronautical Cargo -(a) Celebi Delhi Cargo Terminal Management India (P) Ltd, and (b)Delhi Cargo Service Center; (iv)Flight Catering Agencies- (a) Oberoi Group, (b) SkyGourmet, (c)Ambassador Sky Chef, (d) Chefair, and (e) Taj Sats; (v)Foreign Object Debris Removal Agencies - Subhash Projects and Marketing Limited.

(b): These operators share their revenue with DIAL and in turn DIAL shares its revenue with Airports Authority of India (AAI).

(c): Under the provisions of Operation, Management and Development Agreement entered between DIAL and AAI, DIAL has been permitted to sub-contract/sub-lease/license some of its functions assigned under OMDA, and also form Joint Ventures, subject to condition that over all liability remains with them.

(d) & (e): No, Madam. Under the OMDA, Government of India/AAI had already made provisions for procedure/method to be adopted for redressal of public grievances and DIAL is under obligation to adhere to these provisions.